

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
STARRED QUESTION NO. : 202
(To be answered on the 3rd August 2015)**

FAKE PILOT LICENCES

***202. SHRI BHAGWANTH KHUBA**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the details of the cases related to submitting fake documents /certificates by pilots for issuance of pilot licences during the last three years and the current year;**
- (b) the details of the complaints registered as well as received by the Government against such pilots during the said period;**
- (c) whether the Government has taken any action against these pilots;**
- (d) if so, the details thereof; and**
- (e) the remedial steps taken or being taken by the Government to check such instances?**

ANSWER

Minister of CIVIL AVIATION

नागर विमानन मंत्री

**(Shri Ashok Gajapathi Raju
Pusapati)**

(a) to (e): A Statement is laid on the table of the House.

Statement referred in reply to Part (a) to (e) of Lok Sabha Starred Question No. 202 regarding "Fake Pilot Licences" to be answered on 03.08.2015

(a) & (b): No cases related to submitting fake documents for issue of pilot licences have been brought to the notice during last three years and current year. However, 19 cases related to fake flying hours for obtaining licences for trainee pilots by Chief Flying Instructor of Rajasthan Flying School, Jaipur were found in 2010-11. Further 17 cases have been found in 2011 where pilots have obtained licences on the basis of fake Central Examination Organisation (CEO) mark sheet.

(c) & (d): Action taken by DGCA in the above referred cases is as follows:

(i) Cases related to fake flying hours of trainee pilots by Chief Flying Instructor of Rajasthan State Flying School, Jaipur are under investigation by the Anti Corruption Bureau, Rajasthan. Licences of these 19 pilots have been suspended and thereafter suspension of licenses of 5 pilots was revoked based on the investigations of Anti corruption Bureau, Rajasthan wherein they were not found guilty

(ii) Out of 17 cases related to fake marksheets, licences of 15 pilots were suspended. In the remaining two cases, the licences were not issued and the trainee pilots were debarred from obtaining Indian license. These cases have been handed over to Anti Corruption Bureau, Rajasthan.

(e): Steps taken by DGCA to avoid forgery to obtain Pilot license are as follows :

(i) DGCA now cross verifies the authenticity of the results.

(ii) For conversion of foreign licenses into Indian licenses, the licenses are being verified from the concerned regulatory authority of the country issuing the foreign license.

(iii) The skill test on the aircraft required to be endorsed have to be done in India in addition to the flying test done abroad.
